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- Commercial Appendix to the Appropriation Accounts the Defence Services for the vear 1950-51 and the Audit [Placed in Report thereon. Library. See No. IV O.1. (96).
- (Hi) Audit Report, Defence Services, 1952. [Placed in Library. See No. IV O.1. (95).]

REPORT ON PUBLIC ADMINISTRATION BY SHRI PAUL H. APPLEBY.

SHKI M. C. SHAH: Sir, I beg to lay on the Table a copy of the Report of a Survey on Public Administration in India by Shri Paul H. Appleby. [Placed in Library. See No. IV. A.O. (134).

PROF. G. RANGA: What is it?

MR. CHAIRMAN: The Appleby Report on Public Administration.

PROF. G. RANGA: Sir, when do we get an opportunity to see and discuss the.....

MR. CHAIRMAN: Now he is laying it on the Table of the House.

PROF. G. RANGA: Sir, it has already been laid now. But when do we get an opportunity of discussing the Appropriation Accounts of the "Defence Services? That is one thing I wanted to ask. Secondly, last year a request was made by, I think, my hon. friend Shri C. G. K. Reddy that an occasion should be found to discuss the foreign policy of the Government, a separate occasion and not in connection with the President's Address or any other such occasion. But so far there has been no response from the Government. I would like to suggest that in the coming session at least an early occasion may be found next time we meet, to discuss our foreifn policy.

SHRI B. GUPTA: May I suggest that an opportunity should be given

even in this session to discuss our foreign policy in the Indian Parliament, because in this particular juncture in the world, I think we can make certain contributions to bringing about peace especially since certain new possibilities opened before all peace-loving people.

MR. CHAIRMAN: Yes, Mr. Abid All.

ANNUAL REPORTS AND BUDGET ESTIMATES OF THE EMPLOYEES' STATE INSURANCE CORPORATION.

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, 1 beg to lay on the Table a copy each of the following papers as required by section 36 of the Employees' State Insurance Act, 1948: —

- (i) Annual Report and Audited Accounts of the Employees' State Insurance Corporation for the year 1951-52. [Placed in Library. See No. IV. O.7. (17).
- (ii) Revised Budget Estimates for the year 1952-53 and Budget Estimates for the year 1953-54 of the Employees' State Insurance Corporation. [Placed in Library. See No. IV. O.7. '20).]

GOVERNMENT ACTION ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN **DURING THE SESSIONS.**

SHRI SATYA NARAYAN SINHA: Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the sessions shown against each: —

- (i) Supplementary Statement No. II. *[See Appendix IV,* Annexure No. 202.]—First Session, 1952 of the Council of States.
- (ii) Supplementary Statement No. I. /See Appendix IT,

[Shri Satya Narayan Sinha.J

Annexure No. 203.]—Second Session, 1952 of the Council of States.

'iiil Consolidated Statement. [See Appendix IV, Annexure No. 204.]—Third Session, 1953 of the Council of States.

PROF. G. RANGA: Just now you were complaining, but here he has laid the statements showing the action taken.

SHRI RAJAGOPAL NAIDU (Madras): Sir, is it not desirable to have copies of all these things supplied to all the hon. Members also?

SHRI. SATYA NARAYAN SINHA: I think they are being sent at times.

DR. R. B. GOUR: When these statements are placed on the Table, may we now put the supplementary questions which we could not put then?

MR. CHAIRMAN: It is not generally done.

DR. R. B. GOUR: Can we do it in particular cases?

MR. CHAIRMAN: You may put different questions.

SHRI RAJAGOPAL NAIDU: What I submit is, there is only one copy in the Library and one copy on the Table of the House and so one can-net easily get a copy to study.

SHRI SATYA NARAYAN SINHA: Our office will make them available.

MR. CHAIRMAN: Yes, there is one copy in the Library and. another on the Table and they are bulky documents, I understand.

PROF. G. RANGA: Sir, Ihere seems to be *some* misunderstanding. I remember to have received copies before.

MR. CHAIRMAN: Yes. when the documents are short ones

THE INDUSTRIES (DEVELOP-MENT AND REGULATION) AMEND-MENT BILL, 1953.—continued

1 Mr. CHAIRMAN: Now we take up, the further consideration of the I Industries (Development and Regulation) Amendment Bill. 1953.

THE MINISTER FOR COMMERCE. (SHRI D. P. KARMARKAR) : Mr. Chair yesterday, when I commenced TO reply to the debate at this stage, T had occasion to observe that there were some matters which struck me important but which were extraneous to the immediate purpose the legislative measure now under consideration, and the first of them to which I referred was the auestion of nationalisation. It abundantly is present Bill clear that the has object in view, and that is the regu lation of industries with a view to their better development and more management. Though efficient the question of nationalisation extraneous to the purpose of this Bill, I propose to make known briefly my reactions to the various observations that were made here. is naturally impatience from one There section that the private sector of industry to the extent to which it is left untouched, is be brought by Government sought within the Durview of nationalisation. a very important subject and is naturally Government devoted considerable thought to it, and the firm and definite policy Government—and there is no change in that policy—is the one that was declared on the floor of Parliament by the Prime Minister in April 1948. We stick to that policy and we have no repentance for having stuck to that policy.

SHRI B. GUPTA (West **Bengal):** You never repent.